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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi

New Delhi, Dated: 14 October, 2022

Subject: Amendment in Export Policy of items under HS code 1101.

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby amends Notification No. 30/2015-20 dated 27.08.2022, as under:

| S.No. | ITC HS Codes | Description | Export Policy | New Policy Condition |
|-------|-----------------|---|---------------|---|
| 64 | 1101 | Wheat or Meslin Flour (Atta), Maida, Samolina Rava/ Sirgi), Wholemeal atta and resultant atta | Prohibited | However, export of Wheat Flour (Atta) will be allowed against Advance Authorisation, and by Export Oriented Units (EOUs) and units in SEZs. Procedural conditions to be followed by Advance Authorisation holders will be provided in the Handbook of Procedures. Export of Wheat Flour (Atta) by 100% Export Oriented Units (EOUs) and units in the SEZ will be subject to pre-import of wheat condition. The Wheat Flour (Atta) will have to be exported within 180 days from the date of import of the wheat consignment. The import shall be subject to actual user condition and transfer of imported raw material, for any purpose including job work, shall not be permitted Procurement of domestic wheat for the purpose of export of wheat flour will not be allowed. |



| | Entire production of milling process has to be exported and no remnants of the milling process will be allowed to be retained in the Country, except the wastage approved by Norms Committee. |
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| | At the time of export, Bill of Entry for imported wheat will be produced before the Customs Authorities and only on verification of the same export will be allowed. |

2. Effect of this Notification:

The Notification No. 30/2015-20 dated 27.08.2022 is amended to the extent that Export of Wheat Flour (Atta) will be allowed against Advance Authorization, and by Export Oriented Units (EOUs) and units in SEZs, to be produced from imported wheat and without procurement of domestic wheat and subject to conditions as specified.

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